

FIR No. 0189/2021
PS Pandav Nagar

Application No. 1

04.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for release of vehicle no. DL 4C NE 4973 on superdari.

Pr Ld. APP for the State

Ld. Counsel for applicant.

IO is corona positive and hence documents could not be verified.

At request, application is adjourned for 17.05.2021.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.05.2021

FIR No. 172/21
PS Kalyanpuri
04.05.2021

Application No. 2

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is a Superdari application filed on behalf of applicant. Reply has also been filed.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant through V.C. on CISCO Webex App.

Record is perused and it reveals that **applicant Vinod Kumar is the owner/rightful claimant of the vehicle bearing no.DL 1N CR 2502. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in ***Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013*** wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as ***Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283*** has been reiterated, the application is allowed. Concerned IO as well as SHO are directed as under:

(i) to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle and taking photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet,

(ii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO.

(iii) IO however shall release the vehicle only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed off** accordingly.

At request, copy of this order be given dasti.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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FIR No. 535/20
PS Kalyanpuri
State vs Imran @ Bablu
U/s 380/411/34 IPC

Application No. 3

04.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for grant of bail filed on behalf of accused Imran @ Bablu.

Pr Ld. APP for the State

Ld. Counsel for applicant through V.C. via Cisco Webex App.

As per report of IO, accused is involved in many other criminal cases. However, Ld. Counsel submits that most of those cases have already been disposed of and needs time to file orders regarding the same.

At request put up on 06.05.2021.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.05.2021

e-FIR No.42003/2018
PS Pandav Nagar
State vs. Deepak
U/s 379/411 IPC

Application No. 4

04.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is a bail application of accused. Reply has also been filed by the IO.

Present: Ld. APP for the State

Ms. Priyanka Bharadwaj, Ld. LAC for the applicant

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose and is in custody for a long period. Applicant/accused Deepak is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be sent to the Ld. Counsel for applicant preferentially on his email I.D. or on Whatsapp. One copy be sent to Jail Suptd.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/04.05.2021

FIR No. 215/20
PS Kalyanpuri
State vs. Lokesh @ Amit
U/s 392/34 IPC

Application No. 5

04.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application surrender cum regular bail application of accused Lokesh @ Amit.

Pr Ld. APP for the State
Ld. Counsel for accused on VC.
Heard. Record perused.

The accused was on interim bail vide order dated 21.07.2020. However, despite expiry of interim bail period, he did not surrender before Ld. Jail Duty MM. Though the co accused is on regular bail, however, the conduct of applicant/ accused in not surrendering despite expiry of period of interim bail shows contempt for court. Hence, I am not inclined to grant regular bail to the accused. The application is dismissed. Accused Lokesh @ Amit is directed to surrender and thereafter, he be taken into JC as per procedure.

Copy of order be sent to Jail Superintendent and one copy be supplied to counsel for accused. Put up on 05.05.2021 for report.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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FIR No. 110/21
PS Kalyanpuri
State vs. Hirdesh
U/s 33 Delhi Excise Act.

Application No. 6

04.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an bail bond furnished by accused.

Pr Ld. APP for the State

Ld. Counsel for accused alongwith accused/ surety

In compliance of previous order, surety has furnished FDR showing his solvency proof. IO has verified the same and filed his report today. In view of the same, the bail bond is accepted. Original FDR is retained.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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CMM (East), KKD, Delhi/04.05.2021

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FIR No. 74/2021
PS Crime Branch
State vs. Yash Gupta
U/s 420/188/208/120B/34 IPC

Application No. 7

04.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for grant of bail filed on behalf of accused Yash Gupta. Reply has been filed by the IO.

Pr Ld. APP for the State

Sh. VK Singh Ld. Counsel for applicant through VC.

SI Umesh Sati, IO of this case through V.C. via Cisco Webex App.

Arguments heard at length on bail application. Significant portion of investigation is still pending as per the report of the IO. At this stage Ld. Counsel for accused has prayed to withdraw this application. Accordingly, the bail application of accused is dismissed as withdrawn.

Application stands disposed off accordingly.

At request, copy of this order be sent to the Ld. Counsel for applicant preferentially on his email I.D. or on Whatsapp.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

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FIR No. 89/2021
PS Kalyanpuri
State vs Deepak Mirgi

04.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State.

IO HC Jitender through V.C. via Cisco Webex App.

Accused is stated to be in JC.

Fresh charge sheet filed. It be checked and registered and reflected in the cause list.

Put up for consideration on 18.05.2021.

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